

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**ITEM No. 18**  
**CP (IB) No.08/BB/2023**

**IN THE MATTER OF:**

M/s. Acendre India Pvt. Ltd. ... Petitioner  
Vs.  
Registrar of Companies, Karnataka ... Respondent

**Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 09.06.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Hemanth R. Rao, Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to order dated 23.05.2023, Ld. Counsel for the Petitioner has filed Compliance Memo by enclosing the copy of TDS receipts *vide* Diary No.2893 dated 02.06.2023. The same is taken on record.
3. List the case on **26.06.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**